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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1122/2020 Date of order: 04.12.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Kumari Ravisha Sharma, daughter of Late Sunil Kumar Sharma, aged about 18 years, Residing at Vivekananda Pally, Malancha, Dist- Paschim Medinipur, Pin- 721304(W.B.)

.....Applicant.

Versus

1. Union of India, service through the General Manager, South Eastern Railway, Garden Reach, Kolkata- 700043.

2. The Sr. Divisional Personnel Officer, South Eastern Railway, Kharagpur Division, Kharagpur, Paschim Medinipore, Pin- 721301.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel

For the Respondents : Mr. A. K. Dutta, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This application has been filed by the applicant to seek the following reliefs:

"8(i) An order do issue directing the respondents to grant full family pension in her favour as the father of the applicant died while he was in service.

(ii) An order do issue directing the respondents to comply RBE. 153 dated 22.08.2020.

(iii) Grant all consequential benefits.

(iv) Costs of and incidental to this application.

(v) Pass such further or other order or orders."

3. Ld. Counsels were heard.

4. At the outset, ld. Counsel for applicant submitted that he would be satisfied if a direction is given to the respondent's authority to consider the pending representation of the applicant, dated 09.11.2020, in a time bound manner.

5. Having noted that there is a rival claimant, ld. Counsel for respondents would submit that she should be added as a party respondent.

6. Since a representation has been preferred by the applicant but it has not been disposed of as yet and as no fruitful purpose would be served in calling for a reply in the matter unless the representation is suitably decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself with the consent of the parties with a direction upon the competent respondent authority to give a personal hearing to the applicant as well as Aayushi Sharma, the rival claimant, and to dispose of the OA within a period of 3 months with a reasoned and speaking order. Ordered accordingly.

7. It is however made clear that we have not entered into the merits of the matter and therefore all the points raised in the representation are kept open for the authorities to consider.

8. With the above directions, the OA is disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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